

FIR No. 043566/19
PS: Vijay Vihar
State Vs Wasim
U/s 379/411 IPC

21.05.2020

Fresh chargesheet received.

Present : Ld. APP for the State.

Chargesheet be sent to the concerned Court through Facilitation Centre for 17.06.2020 or for any other day when the Court resumes normal functioning.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No. 001490/20
PS: South Rohini
State Vs Vishal
U/s 379/411 IPC

21.05.2020

Fresh chargesheet received.

Present : Ld. APP for the State.

Chargesheet be sent to the concerned Court through Facilitation Centre for 17.06.2020 or for any other day when the Court resumes normal functioning.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No. 007282/20
PS: South Rohini
State Vs Yogesh
U/s 379/411 IPC

21.05.2020

Fresh chargesheet received.

Present : Ld. APP for the State.

Chargesheet be sent to the concerned Court through Facilitation Centre for 17.06.2020 or for any other day when the Court resumes normal functioning.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No. 008602/20
PS: North Rohini
State Vs Rahul @ Piter
U/s 379/411 IPC

21.05.2020

Fresh chargesheet received.

Present : Ld. APP for the State.

Chargesheet be sent to the concerned Court through Facilitation Centre for 17.06.2020 or for any other day when the Court resumes normal functioning.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No. 009315/20
PS: North Rohini
State Vs Bharat Singh
U/s 379/411 IPC

21.05.2020

Fresh chargesheet received.

Present : Ld. APP for the State.

Chargesheet be sent to the concerned Court through Facilitation Centre for 17.06.2020 or for any other day when the Court resumes normal functioning.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No. 88/15
PS: EOW
State Vs Navendu Babbar @ Naven
U/s 420/467/468/471/174A/120B

21.05.2020

Fresh chargesheet received.

Present : Ld. APP for the State.

Chargesheet be sent to the concerned Court through Facilitation Centre for 17.06.2020 or for any other day when the Court resumes normal functioning.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No. 006324/20
PS: Shalimar Bagh
State Vs Rohan
U/s 379/411 IPC

21.05.2020

Fresh chargesheet received.

Present : Ld. APP for the State.

Chargesheet be sent to the concerned Court through Facilitation Centre for 17.06.2020 or for any other day when the Court resumes normal functioning.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No. 277/20
PS: Subhash Place
U/s 279/337 IPC

21.05.2020

Present : Ld. APP for the State.
None for the applicant.

An application has been filed by the applicant for release of Vehicle No. DL-1LZ-5533 on superdari.

It is apprised to the undersigned that an application was allowed for release of vehicle no. DL-1LO-5533 on superdari vide order dated 19.05.2020 and other application for release of vehicle no. DL-1Z-5530 on superdari was dismissed vide order dated 20.05.2020 by this court.

Accordingly, let the reply be called from IO/SHO whether vehicles bearing no. DL-1LZ-5533 and DL-1LO-5533 are different vehicles or same positively by 23.05.2020 when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No. 134/20
PS: Kanjhawala
U/s 188 IPC

21.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Sh. Anil Kumar Yadav, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. DL-4CAQ-4086 on superdari. Reply has been filed by IO SI Pardeep Rathi from PS Kanjhawala and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

“Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.”*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-4CAQ-4086** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No. 309/2020
PS: Mangolpuri
U/s 188 IPC

21.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Sh. Vijay Khanna, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. DL-10SX-8742 on superdari. Reply has been filed by IO HC Pardeep Kumar from PS Mangolpuri and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-10SX-8742** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No. 258/20
PS: Mangolpuri
U/s 188 IPC

21.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Sh. Aman Khanna, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. DL-11-AD-3649 on superdari. Reply has been filed by IO ASI Tejpal Singh from PS Mangolpuri and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-11-AD-3649** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No. 010028/2020

PS: South Rohini

U/s 379 IPC

21.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Sh. Ramanand, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. DL-11SL-2614 on superdari. Reply has been filed by IO ASI Sunil Dutt from PS South Rohini and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-11SL-2614** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No. 146/20
PS: Prem Nagar
U/s 188 IPC

21.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Sh. S.K. Mishra, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. DL-4S-CU-7676 on superdari. Reply has been filed by IO S.K. Mishra from PS Prem Nagar and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-4S-CU-7676** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No. 0143/20
PS: Prem Nagar
U/s 188 IPC

21.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Sh. Ramanand, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. DL-1RP-0217 on superdari. Reply has been filed by IO SI Neeraj from PS Prem Nagar and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-1RP-0217** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

e-FIR No. 009813/20
PS: Begumpur
U/s 379/411/34 IPC

21.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Sh. Brajesh Kumar Singh, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. DL-4SDB-1949 on superdari. Reply has been filed by IO HC Shri Krishan from PS Begumpur and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-4SDB-1949** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No. 0235/20
PS: Mangolpuri
U/s 188 IPC

21.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Sh. Ashish Kumar, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. DL-11EA-0650 on superdari. Reply has been filed by IO SI Harinder Singh from PS Mangolpuri and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-11EA-0650** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No. 109/20
PS: Budh Vihar
U/s 188, 269, 34 IPC

21.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Sh. Suresh Chandra, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. DL-11CC-0145 on superdari. Reply has been filed by IO HC Amit from PS Budh Vihar and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-11CC-0145** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No. 82/2020
PS: Budh Vihar
U/s 188 IPC

21.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Sh. Gopi Tandon, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. HR-55AC-2395 on superdari. Reply has been filed by IO HC Ramesh Kumar from PS Budh Vihar and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. HR-55AC-2395** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

Challan No. 154259
PS: Maurya Enclave
State v. Nikhil Mahajan

21.05.2020

Present : Ld. APP for the State.
None for the applicant.

Reply has been filed by the IO, however, IO has not mentioned the maximum challan amount to be imposed under which the accused has been fined alongwith the reply.

Accordingly, IO/SHO is directed to provide the maximum challan amount to be imposed under which the accused has been fined positively by 22.05.2020 when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020**

FIR No. 472/19
PS: Aman Vihar
U/s 324/34 IPC

21.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Sh. Rajesh Juneja, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for grant of regular bail moved on behalf of accused Parminder @ Babbal.

As per the contents of the application, the accused is in judicial custody since 12.05.2020 and that the accused has been falsely implicated in this case. It is claimed in the application that the case was initially filed under Section 324/34 IPC which is bailable and thereafter, sections of Arms Act were added. It is further submitted that he was not called by the police officials for any inquiry for the past 09 months for investigation and he was not arrested by the police. It is further submitted that co-accused has already been granted bail in the present case. It is claimed in the application that the accused wants interim bail due to the fear of COVID-19 and prayed that the accused be enlarged on bail.

Application is highly opposed by Ld. APP for the state and stated that the accused is a habitual offender and as per the previous involvement record, he is involved in various cases and he can commit the same offence again and threaten the complainant, if he released on bail and therefore, bail should not be granted to the accused in the present scenario.

Contd.....2

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Submissions heard. Report of IO perused.

IO has opposed the bail application on the ground that the accused is involved in other matters as well and therefore, the bail should not be granted to him.

In view of the submissions and facts is on record, the Court is in agreement with the submissions advanced by Ld. APP for State that no reasonable grounds, as stated in the present application to grant bail, are made out in this case. It is pertinent to mention here that the accused is involved in several other cases including case under NDPS Act clearly indicates that the accused is a habitual offender. Therefore, in view of the aforesaid discussion as well as in overall facts & circumstances of the case, I am not inclined to grant bail to the accused at this stage. Accordingly, the present application stands dismissed. Proceedings be sent to the concerned Court.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No. 0137/2020
PS: Subhash Place
U/s 25/54/59 Arms Act & 411 IPC

21.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Sh. Ranjan, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for grant of regular bail moved on behalf of accused Rahul @ Bakra S/o Sh. Raju.

As per the contents of the application, the accused is in judicial custody since 13.03.2020 and that the accused has been falsely implicated in this case. It is further submitted that mother and grand mother of the accused are seriously ill and there is no one to take care of them. It is submitted by Ld. Counsel for the applicant that the chargesheet has already been filed and prayed that the accused be enlarged on bail.

Application is highly opposed by Ld. APP for the state and stated that the accused is a habitual offender and he can commit the same offence again, if he released on bail and therefore, bail should not be granted to the accused in the present scenario.

Submissions heard. Reply of IO perused.

Contd....2

::2::

In view of the above facts and circumstances of the present case, accused Rahul @ Bakra S/o Sh. Raju be released on bail on furnishing personal bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of the Duty MM/Jail Superintendent concerned and subject to the following conditions that:-

1. Accused shall not indulge in any similar offence during pendency of the case.
2. Accused shall not tamper with the evidence.
3. Accused shall not contact the complainant in any manner.
4. Accused shall appear before the Court/IO regularly as and when directed to do so.

Application stands disposed of. Proceedings be sent to the concerned Court.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No. 240/20
PS: Subhash Place
U/s 377 IPC

21.05.2020

Present : Ld. APP for the State.
SI Sachin Dahiya, PS Subhash Place in person.

An application has been filed by SI Sachin Dahiya for conducting of potency test of accused.

It is submitted by IO that potency test of accused Mohd. Hazrat S/o Mohd. Zamir could not be conducted on 16.04.2020 due to lockdown and the accused is in judicial custody and therefore, it is requested to grant permission for conducting potency test of accused Mohd. Hazrat for further investigation in the present case.

Submissions heard. Record is perused.

In view of the submissions, application stands allowed.

IO/Jail Superintendent concerned is directed/permitted to conduct potency test of accused Mohd. Hazrat S/o Mohd. Zamir on 23.05.2020. Information be sent to concerned Jail superintendent through IO.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Dasti copy of this order be given to SI Sachin Dahiya, as requested.

**(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020**

FIR No. 156/20
PS: Prem Nagar
U/s 363/376 IPC & 6 POCSO Act

21.05.2020

Present : Ld. APP for the State.
W/PSI Babita, PS Prem Nagar in person.

An application has been filed by W/PSI Babita for conducting of potency test of accused.

It is submitted by IO that potency test of accused Ice Mahawat could not be conducted on 26.04.2020 due to lockdown and the accused is in judicial custody and therefore, it is requested to grant permission for conducting potency test of accused Ice Mahawat for further investigation in the present case.

Submissions heard. Record is perused.

In view of the submissions, application stands allowed.

IO/Jail Superintendent concerned is directed/permitted to conduct potency test of accused Ice Mahawat S/o Sh. Rajender Mahawat on 25.05.2020. Information be sent to concerned Jail superintendent through IO.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Dasti copy of this order be given to W/PSI Babita, as requested.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No. 56/20
PS: Budh Vihar
U/s 392/394/34 IPC

21.05.2020

Present : Ld. APP for the State.
SI Pancham Kumar, PS Budh Vihar in person.

An application has been filed by SI Pancham Kumar for issuance of NBWs against the accused Aman @ Srilin.

It is submitted by SI Pancham Kumar that on the disclosure statement of the accused Gaurav Kumar, the co-accused Aman @ Srilin S/o Sh. Wilson is also involved in the alleged offence and he has not joined the investigation and was found absconding to avoid his arrest.

Submissions heard. Record is perused.

In view of submissions and to procure the presence of the accused Aman @ Srilin, issue NBWs against him for the next date of hearing.

Put up on 05.06.2020 before the concerned court/Duty MM for further proceedings. Proceedings be sent to the concerned Court.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No. 81/2020
PS: Vijay Vihar
U/s 25/54/59 Arms Act

21.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.
Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed for grant of bail to the applicant.

Ld. Counsel for accused submits that the accused is in judicial custody since 22.02.2020 and that he has been falsely implicated in the present case. He further submits that the accused is not a previous convict or habitual offenders. It is further submitted that the co-accused namely Mohit, Himanshu @ Prinshu and Vikram @ Vicky are on regular bail. It is further submitted that there would be no purpose served by keeping the accused in custody during further investigation and hence, lenient view may be taken.

Application is opposed by the Ld. APP for the State.

Submissions of Ld. Counsel and Ld. APP heard. Reply of IO perused.

In the report, it is stated by the IO that one country made pistol, 02 live cartridges and one stolen motor cycle were recovered from him and therefore, bail should not be granted to him.

Contd....2

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In view of the above facts and circumstances of the present case, accused be released on bail on furnishing personal bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of the Duty MM/Jail Superintendent concerned. and subject to the following conditions that:-

1. Accused shall not indulge in any similar offence during pendency of the case.
2. Accused shall not tamper with the evidence.
3. Accused shall not contact the complainant in any manner.
4. Accused shall appear before the Court/IO regularly as and when directed to do so.

Application stands disposed of.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020**

FIR No. 703/16
PS: Keshav Puram
U/s 25/54/59 Arms Act

21.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Sh. A.S. Thapa, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for grant of regular bail moved on behalf of accused Sunny Kumar @ Kaliya.

As per the contents of the application, the accused is in judicial custody since 03.05.2020 after the police officials arrested him after he was declared P.O. It is claimed in the application that the accused wants interim bail due to the fear of COVID-19 and prayed that the accused be enlarged on bail.

Application is highly opposed by Ld. APP for the state and stated that the accused is a habitual offender and as per the previous involvement record, he is involved in various cases. The accused was apprehended when the accused was declared proclaimed offender. Moreover, spreading of COVID-19 in the jail can not be a sole ground to release the applicant/accused on bail. The bail should not be granted to the accused in the present scenario.

Submissions heard. Report of IO perused.

IO has opposed the bail application on the ground that the accused is involved in 32 cases which clearly shows that the accused is a habitual offender and therefore, the bail should not be granted to him.

Contd.....2

::2::

In view of the submissions and facts is on record, the Court is in agreement with the submissions advanced by Ld. APP for State that no reasonable grounds, as stated in the present application to grant interim bail, are made out in this case. Therefore, in view of the aforesaid discussion as well as in overall facts & circumstances of the case, I am not inclined to grant bail to the accused. Accordingly, the present application stands dismissed. Proceedings be sent to the concerned Court.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No. 80/20
PS: Begumpur
U/s 25/54/59 Arms Act

21.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.
Sh. Rajesh Juneja, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed for grant of bail to the applicant.

Ld. Counsel for accused submits that the accused is in judicial custody since 11.03.2020 and that he has been falsely implicated in the present case. It is further submitted that the alleged recovery of country made pistol from the accused is planted by the police officials. It is further submitted that there would be no purpose served by keeping the accused in custody during further investigation and hence, lenient view may be taken.

Application is highly opposed by the Ld. APP for the State on the ground that the accused is a habitual offender and therefore, bail should not be granted to him.

Submissions of Ld. Counsel and Ld. APP heard. Reply of IO perused.

Contd....2

::2::

In view of the above facts and circumstances of the present case, accused be released on bail on furnishing personal bond in the sum of Rs.15,000/- with one surety in the like amount to the satisfaction of the Duty MM/Jail Superintendent concerned. and subject to the following conditions that:-

1. Accused shall not indulge in any similar offence during pendency of the case.
2. Accused shall not tamper with the evidence.
3. Accused shall not contact the complainant in any manner.
4. Accused shall appear before the Court/IO regularly as and when directed to do so.

Application stands disposed of.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020**

FIR No. 1460/17
PS: Mangolpuri
U/s 392/411/34 IPC

21.05.2020

Present : Ld. APP for the State.
Sh. Gopal Sharma, Ld. LAC for the applicant.

An application for grant of bail u/s 437 Cr.PC has been filed on behalf of accused. It is stated by counsel for accused that accused has been falsely implicated in this case and is in custody since 17.02.2017 and therefore, bail may be granted to him.

Considering the nature of offence, the allegation leveled against the accused, this court is not inclined to grant interim bail to accused Johny @ Rahul S/o Sh. Hari Kishan at this stage. Further, no specific grounds for granting of interim bail have been specified in the application. Accordingly, bail application is dismissed.

Application disposed off accordingly.

Copy of order be given dasti to Ld. Counsel for accused, as requested.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

e-FIR No. 010820/2020
PS: Aman Vihar
21.05.2020

Present : Ld. APP for the State.
None for the applicant.

An application has been filed by the applicant for release of Vehicle No. DL-10-ST-7075 on superdari.

It is apprised to the court that superdari order of the aforesaid vehicle has already been passed on 20.05.2020 by this court.

Accordingly, Applicant/Ld. Counsel for the applicant is directed to take the said order from Delhi District Courts website.

In view of the same, application stands disposed of accordingly.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No.198/20
PS: Ashok Vihar
State Vs. Sunil Singh
U/s 363/376 IPC & 4 Pocso Act

21.05.2020

Present : Sh. Pankaj Yadav, Ld. APP for the State.
None for the applicant.

An application has been filed by the applicant for grant of bail to the accused.

Report be called from IO/SHO **positively by 22.05.2020 when the application shall be next taken up. Information be sent to the IO through proper channel.**

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

Satish Chauhan vs Suresh Kumar
PS: Mangolpuri

21.05.2020

Present : Sh. Pankaj Yadav, Ld. APP for the State.
None for the applicant.

Report received from IO wherein he seeks 15 days time for further enquiry.

Report be called from IO/SHO positively by 31.05.2020 when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No.3/2020
PS: Ashok Vihar
State Vs. Monu @ Badshah
U/s 341/323/354B/506 IPC

21.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Pankaj Yadav, Ld. APP for the State.
Ms. Geeta Singh, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for grant of bail to the accused.

Reply received from IO wherein he has submitted that he needs an additional time for one more day to verify the medical documents. Report be called from IO/SHO positively by 22.05.2020 when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

e-FIR No. 0083/20
PS: Rani Bagh
State Vs. Inderjeet (vehicle no. HR-69A-9815)
U/s 279/427 IPC

21.05.2020

Present : Sh. Pankaj Yadav, Ld. APP for the State.
None for the applicant.

An application has been filed by the applicant for release of the vehicle No. HR-69A-9815

Report be called from IO/SHO positively by 22.05.2020 when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No. 509/20
PS: Mangolpuri
State Vs. Pramod Singh Chauhan (vehicle no. DL-1ZC-7848)
U/s 188 IPC

21.05.2020

Present : Sh. Pankaj Yadav, Ld. APP for the State.
None for the applicant.

An application has been filed by the applicant for release of the vehicle No. DL-1ZC-7848.

Report be called from IO/SHO positively by 22.05.2020 when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No. 119/20
PS: Kanjhawala
State Vs. Vehicle No. DL-1ZC-2580
U/s 188 IPC

21.05.2020

Present : Sh. Pankaj Yadav, Ld. APP for the State.
None for the applicant.

An application has been filed by the applicant for release of the vehicle.

Report be called from IO/SHO **positively by 22.05.2020 when the application shall be next taken up. Information be sent to the IO through proper channel.**

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

PS: Maurya Enclave
State Vs. Vehicle No. DL-8C-AN-6231
U/s 146/3/181 M.V. Act

21.05.2020

Present : Sh. Pankaj Yadav, Ld. APP for the State.
None for the applicant.

An application has been filed by the applicant for release of the vehicle.

Report be called from IO/SHO **positively by 22.05.2020 when the application shall be next taken up. Information be sent to the IO through proper channel.**

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No.64/2020
PS: Bharat Nagar
State Vs. Nitin @ Babu
U/s 392/411 IPC

21.05.2020

Present : Sh. Pankaj Yadav, Ld. APP for the State.
Sh. Gopal Sharma, Ld. LAC for the applicant.

An application has been filed by the applicant for grant of bail to the accused.

Report not received from DCP concerned. Accordingly, IO is again directed to file a reply through DCP concerned positively by 23.05.2020 when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

e-FIR No.026845/2019
PS: Shalimar Bagh
State Vs. Nand Kishore
U/s 379/411 IPC

21.05.2020

Present : Sh. Pankaj Yadav, Ld. APP for the State.
Sh. Gopal Sharma, Ld. LAC for the applicant.

An application has been filed by the applicant for grant of bail to the accused.

Report be called from IO/SHO **positively by 22.05.2020 when the application shall be next taken up. Information be sent to the IO through proper channel.**

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No.8893/2019
PS: Mangolpuri
State Vs. Gurpreet Singh @ Vinkle
U/s 379/411 IPC

21.05.2020

Present : Sh. Pankaj Yadav, Ld. APP for the State.
Sh. Gopal Sharma, Ld. LAC for the applicant.

An application has been filed by the applicant for grant of bail to the accused.

Report be called from IO/SHO **positively by 22.05.2020 when the application shall be next taken up. Information be sent to the IO through proper channel.**

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

e-FIR No.039507/2019
PS: Aman Vihar
State Vs. Nakul
U/s 379/411 IPC

21.05.2020

Present : Sh. Pankaj Yadav, Ld. APP for the State.
Sh. Gopal Sharma, Ld. LAC for the applicant.

An application has been filed by the applicant for grant of bail to the accused.

Report be called from IO/SHO **positively by 22.05.2020 when the application shall be next taken up. Information be sent to the IO through proper channel.**

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No. 76/20
PS: Prem Nagar
State Vs. Jai Prakash
U/s 457/380/411 IPC

21.05.2020

Present : Sh. Pankaj Yadav, Ld. APP for the State.
Sh. Gopal Sharma, Ld. LAC for the applicant.

An application has been filed by the applicant for grant of bail to the accused.

Report be called from IO/SHO **positively by 22.05.2020 when the application shall be next taken up. Information be sent to the IO through proper channel.**

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No. 159/20
PS: Aman Vihar
Arun Kumar vs State
U/s 279/337/323/354B/506/509/34 IPC

21.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Pankaj Yadav, Ld. APP for the State.
Sh. Vivek Chaudhary, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release the articles namely Maruti Baleno Car no. DL-9C-AM-3320, a cash amount of Rs. 1285/- and also ATM cum debit card of Bank of Baroda which were seized by the police officials.

Report be called from IO/SHO positively by 22.05.2020 when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020**

e-FIR No. 41992/19
PS: Aman Vihar
State Vs. Sarvan @ Sagar @ Tarun @ Pawan
U/s 411/34 IPC

21.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Pankaj Yadav, Ld. APP for the State.

Sh. Prince Gupta, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for grant of bail to the accused Sarvan @ Sagar @ Tarun @ Pawan.

Submissions heard. Reply of IO perused.

In the reply, it is stated by IO that the accused is involved in many cases, however, previous criminal record of the accused has not been received by this court. IO is directed to submit the previous criminal record of accused alongwith status of cases whether the accused is on bail or not on those cases.

Further, it has been contended by Ld.Counsel for the accused that the accused has only been charged under Section 411 IPC whereas in the status report it has been submitted that the accused has been charged u/s 379/411/34 IPC. IO is directed to specify under which section the accused has been charged **positively by 22.05.2020 when the application shall be next taken up. Information be sent to the IO through proper channel**

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No.384/20
PS: Keshav Puram
State Vs. DL-1MA-0431
U/s 188 IPC

21.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Pankaj Yadav, Ld. APP for the State.

Sh. Prem Singh, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of vehicle no. DL-1LAB-8572.

Report be called from IO/SHO positively by 22.05.2020 when the application shall be next taken up. Information be sent to the IO through proper channel

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020**

FIR No.385/20
PS: Keshav Puram
State Vs. DL-1LAB-8572
U/s 188 IPC

21.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Pankaj Yadav, Ld. APP for the State.

Sh. Prem Singh, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of vehicle no. DL-1LAB-8572.

Report be called from IO/SHO positively by 22.05.2020 when the application shall be next taken up. Information be sent to the IO through proper channel

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

DD No. 2029
Satish Chauhan vs Suresh Kumar
PS Mangolpuri

21.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Pankaj Yadav, Ld. APP for the State.
Sh. Deepak Chauhan, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for issuing the necessary direction to concerned SHO PS Mangolpuri for filing status report/progress report.

A report has been received from IO wherein it has been submitted that enquiry is still pending in the present matter due to Covid-19 and the IO has requested for some more time to conduct the query.

A status report be called from IO/SHO positively by 28.05.2020 when the application shall be next taken up. Information be sent to the IO through proper channel

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020**

Challan No. 154235
PS: Maurya Enclave
State Vs. Vehicle no. DL11-SX-5636
U/s 3/181/32/192/28/177/129/177/179/177/207 M.V. Act

21.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Pankaj Yadav, Ld. APP for the State.

Sh. Brajesh Kumar Singh, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of the vehicle no. DL-11-SX-5636.

A Report has been received from IO wherein it is stated that the present vehicle was impounded due to a challan, however, the report has provided no information with regard to challan and no copy of challan has been sent.

IO is directed to file specific report regarding the challan and state whether the concerned challan has been disposed of or not from the concerned court positively by 22.05.2020 when the application shall be next taken up. If the challan has not yet been disposed of, the IO is directed to file an estimate of maximum amount of the challan. Information be sent to the IO through proper channel

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020**

Smt. Meenu Duggal vs Pradeep Duggal
CC No. 23843/19
21.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Pankaj Yadav, Ld. APP for the State.
Sh. Harpreet Singh Popli, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant u/s 12 & 18 of the Protection of Women from Domestic Violence Act, 2005.

Records be called from concerned court regarding the entire case **positively by 26.05.2020 when the application shall be next taken up. Information be sent to the IO through proper channel**

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No. 752/20
PS: Aman Vihar
State Vs. Harsh Dhingra
U/s 379/411/482/323/341 IPC

21.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Pankaj Yadav, Ld. APP for the State.

Sh. Brajesh Kumar, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for grant of bail to the accused.

Report be called from IO/SHO positively by 22.05.2020 when the application shall be next taken up. Information be sent to the IO through proper channel

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020**

FIR No. 126/20
PS: Buhd Vihar
State Vs. Deen Dayal
U/s 457/380/411/34 IPC

21.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Pankaj Yadav, Ld. APP for the State.
Sh. Rakesh Kumar, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for grant of bail to the accused.

Further, it has been contended by Ld.Counsel for the accused that the accused has only been charged under Section 411 IPC whereas in the status report it has been submitted that the accused has been charged u/s 457/380/411/34 IPC. IO is directed to file reply with regard to bail application as well as specify under which section the accused has been charged **positively by 22.05.2020 when the application shall be next taken up. Information be sent to the IO through proper channel.**

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No. 244/20
PS: Ashok Vihar
State Vs. HR-55U-2208
U/s 188/269/270/271 IPC & 179/66 M.V. Act

21.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Pankaj Yadav, Ld. APP for the State.
Sh. Sumit Garg, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of the vehicle no. HR-55U-2208.

Report has been received by the court, however, the report does not give any information with regard to verification of the documents of the vehicle and mechanical inspection, if required, of the vehicle. The IO is directed to furnish the report specifying the above and whether the vehicle is required to be kept in custody or not positively by 22.05.2020 when the application shall be next taken up. Information be sent to the IO through proper channel

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020**

FIR No. 606/16
PS: Sultanpuri
State Vs. Rinki @ Ricki
U/s 394/411/34 IPC

21.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Pankaj Yadav, Ld. APP for the State.

Sh. Mahesh Kumar, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for sending intimation to Superintendent Jail regarding bail.

Ld counsel for applicant is directed to file report that the accused has been granted bail by the concerned court or not for 22.05.2020 when the application shall be next taken up.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020**

e-FIR No. 025501/19
PS: Maurya Enclave
State Vs. Mohd. Soaib
U/s 379/411 IPC

21.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Pankaj Yadav, Ld. APP for the State.

Sh. Ram Nath Singh Kushwaha, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for grant of bail to the accused.

Report be called from IO/SHO positively by 22.05.2020 when the application shall be next taken up. Information be sent to the IO through proper channel

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020**

FIR No. 170/20
PS: Kanjhawla
State Vs. Virender
U/s 419/467/468/471 IPC

21.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Pankaj Yadav, Ld. APP for the State.
Sh. Sandeep Kumar, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for grant of bail to the accused.

Report be called from IO concerned through SHO concerned **positively by 22.05.2020 when the application shall be next taken up. Information be sent to the IO through proper channel**

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No. 86/20
PS: Mangolpuri
State Vs. Charanjeet
U/s 376/506 IPC & Sec. 6 of POCSO Act

21.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Pankaj Yadav, Ld. APP for the State.
Sh. R.K. Uptdhyay, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Verification of address of the accused and surety and solvency proof has not been done till date despite the specific directions. **IO is directed to verify the address of accused and surety and solvency proof through SHO concerned positively by 22.05.2020 when the bail bonds shall be next taken up. Information be sent to the IO through proper channel**

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

FIR No.464/19
PS: Kanjhawala
State Vs. Ashok & Anr.
U/s 323/341/336/34 IPC

21.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Pankaj Yadav, Ld. APP for the State.

Sh.Rahul Dabas, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for releasing of the Arms Licence bearing no. 219-DM-V-BWN and revolver (NPB) on behalf of the accused Ashok Kumar s/o Sh. Zile Singh.

Report be called from IO/SHO positively by 22.05.2020 when the application shall be next taken up. Information be sent to the IO through proper channel

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020**

FIR No. 249/20
PS: Ashok Vihar
State Vs. Manju
U/s 33/38 Delhi Excise Act

21.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Pankaj Yadav, Ld. APP for the State.
Sh. Kapil Jain, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for grant of bail to the accused.

Report be called from IO/SHO positively by 22.05.2020 when the application shall be next taken up. Information be sent to the IO through proper channel

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020**

e-FIR No. 003660/20
PS: South Rohini
State Vs. Jitu @ Jatin Sharma
U/s 379/411/34 IPC

21.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Pankaj Yadav, Ld. APP for the State.
Sh. Sohan Lal, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

It is submitted by Id counsel for the applicant that the bail has been granted to the accused vide order dated 15.05.2020 by Ld.Duty MM, North West and directions were given to the IO/SHO to verify the address of the accused and surety and solvency proof of the surety, however, again the same has not been done till date.

A report be called from DCP concerned in this regard **positively by 23.05.2020 when the application shall be next taken up. Information be sent to the IO through proper channel.**

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020**

e-FIR No. 010370
PS: Vijay Vihar
State Vs. DL-11SW-9701
U/s 379 IPC

21.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Pankaj Yadav, Ld. APP for the State.

Sh. Ramanand, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of the vehicle on superdari.

Report be called from IO/SHO positively by 22.05.2020 when the application shall be next taken up. Information be sent to the IO through proper channel

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020**

DD No. 31A & 35A/20
PS: Aman Vihar
State Vs. Attar Singh (Vehicle no. DL-1LN-2723)
U/s 184 M.V. Act

21.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Pankaj Yadav, Ld. APP for the State.

Sh. Rama Nand, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of vehicle no. DL-1LN-2723.

Report be called from IO/SHO positively by 22.05.2020 when the application shall be next taken up. Information be sent to the IO through proper channel

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020**

FIR No. 109/20
PS: Budh Vihar
State Vs. Vehicle No. DL-11CC-0145
U/s 188 IPC

21.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Pankaj Yadav, Ld. APP for the State.
Sh. Suresh Chandra, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of vehicle bearing no. DL-11CC-0145.

Report be called from IO/SHO positively by 22.05.2020 when the application shall be next taken up. Information be sent to the IO through proper channel

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020

CC/Book No. 445
PS: Maurya Enclave
State Vs. Vehicle No. DL-8SCH-8419
U/s 129/177/3/81/32/177 M.V. Act

21.05.2020

Proceedings conducted through Video Conferencing

Present : Sh. Pankaj Yadav, Ld. APP for the State.

Sh. S.K. Mahla, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of vehicle bearing no. DL-8SCH-8419.

Report be called from IO/SHO positively by 22.05.2020 when the application shall be next taken up. Information be sent to the IO through proper channel

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/21.05.2020**